

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SOUVENIR DEVELOPERS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	SOUVENIR DEVELOPERS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	02.07.2004
3. Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2004PTC147269
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1 Animesh Market, Janki Nagar, Wadibhokar Road, Deopur, Dhule, MH - 424002 IN.
6. Insolvency commencement date in respect of corporate debtor	02.08.2023 (ORDER MADE AVAILABLE ON THE WEBSITE OF HON'BLE NCLT) Nite: 01.08.2023 (ORDER WAS PRONOUNCED)
7. Estimated date of closure of insolvency resolution process	28th January 2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mona Luxmichand Vora Reg No.- IBBI/IPA-002/IP-N00938/2019-20 /12997
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - A-1, Vineet Apartment, Majithia Nagar Compound, Near PVR Milap Cinema, Kandwail West, Mumbai - 400067. Email id: admmonavora@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Sankalp Resolution Professionals LLP 401, 4th Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400071. Email id: ip.souvenirdevelopers@sankalp-ipe.com
11. Last date for submission of claims	16.08.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Weblink: https://www.ibbi.gov.in/home/downloads (for relevant forms) (B) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of **SOUVENIR DEVELOPERS (INDIA) PRIVATE LIMITED** on 02.08.2023 ORDER MADE AVAILABLE ON THE WEBSITE OF HON'BLE NCLT (Order was pronounced on 01.08.2023.)

The creditors of **SOUVENIR DEVELOPERS (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 16.08.2023 to the interim resolution professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date - 05/08/2023
Place - Mumbai

MONA L. VORA
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00938/2019-20/12997

MLVORA

MONA VORA
Insolvency Professional
Insolvency And Bankruptcy Board Of India
Reg. No: IBBI/IPA-002/IP-N00938/2019-20/12997